

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018

Petitioner : GMR Warora Energy Limited

Respondent : MSEDCL & DNH

Date of hearing : **12.2.2020**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, GMRWEL
Shri Anup Jain, Advocate, MSEDCL
Ms. S. Rama, Advocate, MSEDCL
Ms. Swapna Seshadri, Advocate, DNH

Record of Proceedings

Learned counsel for the Petitioner GMRWEL submitted that in terms of the liberty granted by the Commission in its order dated 16.5.2019 in Petition No. 284/MP/2018, this petition has been filed for seeking compensation for the expenditure incurred towards procurement of As-is-Where-is-Basis coal and Washery coal. The learned counsel also submitted that the details of the same have been furnished and accordingly the prayers in the petition may be allowed.

2. The Commission after hearing the learned counsel for the Petitioner admitted the Petition and directed issue of notice. The learned counsels appearing for Respondents, MSEDCL & DNH accepted notice on behalf of the Respondents and prayed for four weeks' time to file their replies in the matter.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents within two days, if not already served. The Commission also directed the Respondents to file their replies by **18.3.2020**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **1.4.2020**. Pleadings shall be completed by the parties prior to the next date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(B.Sreekumar)
Deputy Chief (Law)

